

Respedted Sir

We are sending here our suggesations as under-

Standard of Quality of Service

(Duration of Advertisement In Television Channels)

(Amendment) Regulations,2012

(---Of 2012)

1 Short Title,extentand commencement- These regulations may be called the "Standards od Quality of Service(Duration of Advertisement in Television Channels)(Amendment)Regulation 2012---of 2012"

2.For regulation 3 of the standards of Quality of service(Duration of Advertisement in Television Channels) Regulation 2012(15,0f 2012 dated 14th May 2012 (here in after refered to as the principal Regulation). the fallowing namely-

:3 Duration of Advertisement i a clock hour- No broadcaster shall,in its broadcast of a programme,carry advertisement exceeding ten minutes in a clock hourto entertain the programme.

3.Rgulation 4 of the principal regulationas shall be delated and after Chapter II the noed bellow chapter shall be inserted, Namelly--

### CHAPTER III

#### MISCELLANEOUS

4, Pawer od the Authority to Intervene- The Authority may,from time to time issue such order, of direction mar review after a fixed duration i.e. one month as it may deem fit to nsurecompliance of the provisions of these regulations.

5. Reporting Requirements- Every broadcaster shall, within 15days fron the end of the month,submit to authority in a formet specified by the authority, the details of advertisements carried in its channel and first such report shall be furnish in the uthority. for the month ending on the 31st Dec 2012 by the 15th Jan.2013.,

Note-Because short time of reportingeffecently to control the broad caster)

We hope you will find the same in order

You are also requested to leae send us the Hard copy of the Paper as you were sending past time tosend you all papaer and consultations views timely

With regards

Padam Mohan Mishra

Secretary

Upbhokta Sanrakchha & Kalyan Samiti

Kanpur-Nagar

Member CAG TRAT